

ITEM NO.45

COURT NO.4

SECTION XV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 11870/2015

(Arising out of impugned final judgment and order dated 06-04-2015 in SBCMA No. 2218/2011 06-04-2015 in SBCMA No. 3693/2011 06-04-2015 in SBCMA No. 2720/2011 06-04-2015 in SBCMA No. 3777/2011 06-04-2015 in SBCMA No. 3778/2011 06-04-2015 in SBCMA No. 3838/2011 06-04-2015 in SBCMA No. 3839/2011 06-04-2015 in SBCMA No. 4198/2011 06-04-2015 in SBCMA No. 4199/2011 06-04-2015 in SBCMA No. 4200/2011 06-04-2015 in SBCMA No. 153/2014 passed by the High Court Of Judicature For Rajasthan At Jaipur)

BABU LAL AND ORS.

Petitioner(s)

VERSUS

M/S VIJAY SOLVEX LTD. AND ORS.

Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 2/2015 FOR [PERMISSION TO FILE ANNEXURES] ON IA 3/2015)

(with IA 1/2015)

Date : 14-12-2018 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARUN MISHRA  
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Shiv Mangal Sharma, Adv.  
Mr. Sitesh Narayan Singh, Adv.  
Mr. Prabhat Kumar Rai, Adv.  
For M/S. Aura & Co.

For Respondent(s) Mr. Ankut Sood, Adv.  
Ms. Romila Mandal, Adv.  
  
Mr. Narendra M. Sharma, Adv.  
Ms. Prachi Gupta, Adv.  
Mr. Rupesh Kumar, Adv.

Mr. P. N. Puri, AOR

Mr. Ankur Sood, AOR

Mr. Irshad Ahmad, AOR

Mr. Tara Chandra Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Perused the letter circulated by learned counsel for the petitioners seeking adjournment due to non-availability of the senior counsel appearing in the matter.

List after ensuing Christmas vacation.

(JAYANT KUMAR ARORA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER